

(2011) 04 MAD CK 0272

In the Madras High Court

Case No : Writ Petition No. 11464 of 2011 and M.P. No. 1 of 2011

Coimbatore Own Industry Warehouse and Commercial
Complex Building Owners Welfare Association

APPELLANT

Vs

The District Collector and The Executive Officer Vellaikinaru
Town Panchayat Office

RESPONDENT

Date of Decision : 28-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0272

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : P.T. Asha, for Sarvabhauman Associates, for the Appellant; R. Thirugnanam, SGP, for the Respondent

Final Decision : Dismissed

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing on behalf of the Petitioner and the learned Special Government Pleader appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the representation, dated 05.04.2011, on merits, within a specified period.

3. The learned Special Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 05.04.2011, on merits and in accordance with law, within a period of 8 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 05.04.2011, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this

order, has not expressed any opinion on the merits of the matter.

The writ petition is ordered accordingly. No costs. Consequently, connected miscellaneous petition is closed.